

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR
CP 56/2003 (OA 383/96)

DATE OF ORDER: 21.1.2004

V. Vanughese son of Late Shri P.V. Vanughese, aged about 45 years, Stenographer Gr. II, Central Ground Water Board, Institutional Area, 6-A, Jhalana Dungari, Jaipur.

.... Applicant
VERSUS

1. Mr. J.S. Burjia, Chairman, Central Ground Water Board, Jannagar House, Man Singh Road, New Delhi.
2. Mr. M. Mehta, Director (Adm.) Central Ground Water Board, Govt. of India, Ministry of Water Resources, NH IV, Faridabad (Haryana).
3. Mr. V.M. Sikka, Regional Director, Central Ground Water Board, 6A, Jhalana Dungari, Jaipur.

.... Respondents.

Mr. Madhukar Sharma, Counsel for the applicant.
Mr. N.C. Goyal, Counsel for the respondents.

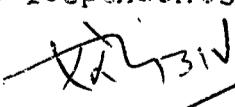
CORAM:

Hon'ble Mr. M.L. Chauhan, Member (Judicial)
Hon'ble Mr. A.K. Bhandari, Member (Administrative)

ORDER (ORAL)

The present Contempt Petition has been filed for the alleged violation of the order dated 20.4.2001 passed in OA No. 383/1996.

2. The notice of the Contempt Petition was issued to the respondents. The respondents have filed the reply. In the reply, it has been stated that against the impugned order dated 20.4.2001, the respondents have filed a Writ Petition, which was registered as DB Civil Writ Petition No. 1168/2002 and the Hon'ble High Court vide its order dated 14.11.2003 has stayed the operation of the impugned order dated 20.4.2001 till further orders.
3. In view of this, the present Contempt Petition does not survives. The same is dismissed at this stage. Notices issued to the respondents are hereby discharged.


(A.K. BHANDARI)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

AHQ